

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5825/2020

This the 07th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ghulam Mohammad Bhat, Aged 59 years, S/o Habib Ullah Bhat, R/o Awantipora,
District Pulwama.

.....Applicant

(Advocate:- Mr. M Ayoub Bhat-Not Present)

Versus

1. Vice Chairman, J&K Board for Muslim specified Wakf & Specified Wakf
Properties, Sringar and one another.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/5825/2020) arises out of SWP No. 1518/2013, wherein relief is claimed against J&K Board for Muslim Specified Wakf & Specified Wakf Properties. This Tribunal does not have jurisdiction in respect of the employees of J&K Board for Muslim Specified Wakf & Specified Wakf Properties. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...

